

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.NO.194 OF 2008

Thursday, this the 10th day of April, 2008

CORAM :

**HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Dr.K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

1. V.J.Nirmala
kaithamana House
Mulavukadu P.O
Bolgatty, Kochi
2. S.D.Dharmaja
Krishnavam ~~E~~ Kochi P.O
Kochi
3. T.K.Babu
Thekkekarayil, Arakunnam P.O
Ernakulam District
4. Alice Mathew
Poovan House, 16/82, Arakuzha Road
Muvattupuzha

: Applicants

(By Advocate Mr. V.V.Nandagopal Nambiar)

vs.

1. Union of India represented by Secretary
Ministry of Defence, New Delhi
2. The Flag Officer-Commanding-in-Chief
Southern Naval Command, Naval Base
Kochi – 682 004
3. The Chief Staff Officer (Civilian Personal and
Administration), Southern Naval Command
Naval Base, Kochi – 682 004

: Respondents

(By advocate Mr.TPM Ibrahim Khan, SCGSC)

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

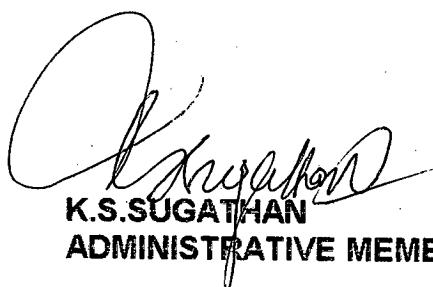
The applicants have filed the present OA against Annexure A-2 draft seniority list of Telephone Supervisor / Telephone Operator, Grade I & II as on 01.06.2007. The applicant No.1 has made the Annexure A-3 representation dated 17.07.2007 against the aforesaid draft seniority list. Counsel for applicant submitted that similar representations were made by

other applicants also. According to the applicants, respondents have ignored their representations and are going to finalise Annexure A-2 draft seniority list as it is. They have therefore, sought a direction to the respondents to dispose of the Annexure A-3 and similar representations on merit after hearing them and to finalise the seniority list reckoning their length of service.

2. On having served advance notice, Mr.TPM Ibrahim Khan, SCGSC appeared on behalf of respondents.

3. It is seen that the respondents have not yet finalised and published the draft seniority list. Once the representations have been made by the aggrieved persons, it is expected that the Department would consider them in accordance with the rules. The applicants may have a grievance if the seniority list has been finalised and published without taking into consideration of their objections. But that stage has not come. Therefore, we consider that this O.A is pre-mature and accordingly the same is dismissed. However, the applicants are at liberty to file a fresh O.A if they are aggrieved by the final seniority list, as and when issued.

Dated, the 10th April, 2008.



K.S. SUGATHAN
ADMINISTRATIVE MEMBER



GEORGE PARACKEN
JUDICIAL MEMBER

vs